NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 197/2016 RT CA (CAA) No. 143/Chd/Hry/2017

In the matter of scheme of demerger between:

Jasch Industries Ltd. ("JIL")Petitioner /Demerged Co.

And

Jasch Automatioin Ltd. ("JAL")Petitioner /Demerged Co.

Present: None for petitioner-companies.

Mr. D.K. Singh, Official Liquidator on behalf of Regional Director.

The matter has been received by transfer from the Hon'ble Punjab and Haryana High Court. As per order dated 24.10.2016 passed by the Hon'ble High Court, the report of the Chairman appointed for holding meetings was already received and taken on record.

It is adjourned to 29.05.2017 and the notice for the date of hearing be issued to the learned counsel for the petitioner- companies. The learned counsel be also directed to file two extra sets of the Paper Book by the next date.

(Justice R.P.Nagrath) Member (Judicial)

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(Deepa Krishan) Member (Technical)

May 12, 2017